

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

WRIT PETITION (CRL.) NO. OF 2024
[Diary No(s). 26790/2024]

SWAMY SHRADDANANDA @
MURALI MANOHAR MISHRA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

1. Delay in refiling the writ petition is condoned.
2. For the very same relief, the petitioner had earlier filed a writ petition being W.P.(Crl.) No. 66 of 2014. The same was not pressed into service and was dismissed as withdrawn.
3. We, therefore, find that a fresh writ petition for the very same relief would not be maintainable.
4. The writ petition is, accordingly, dismissed.

5. Pending application(s), if any, stand(s) disposed of.

.....J
(B.R. GAVAI)

.....J
(PRASHANT KUMAR MISHRA)

.....J
(K.V. VISWANATHAN)

New Delhi
September 11, 2024

ITEM NO.103

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION(CRIMINAL)@ DIARY NO(S). 26790/2024

SWAMY SHRADDANANDA @ MURALI MANOHAR MISHRA PETITIONER(S)
VERSUS

UNION OF INDIA & ORS. RESPONDENT(S)

(IA No. 156694/2024 - CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

WITH

R.P. @ Diary No(s). 25378/2024 in CrL.A. No.454/2006 (II-C)
(IA No. 127899/2024 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT, IA No. 127898/2024 - CONDONATION OF DELAY IN FILING REVIEW PETITION)

Date : 11-09-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Tripurari Ray, Adv.
Mr. Varun Thakur, Adv.
Mr. Deepak Goel, Adv.
Mrs. Tanuj Bagga Sharma, Adv.
Mr. Gopal Sharan Pathak, Adv.
Mr. Ram Karan, Adv.
Dr. M.K. Ravi, Adv.
Ms. Madhavi Khandelwal, Adv.
For M/S. Varun Thakur & AssociatesFor Respondent(s) Mr. Pashupathi Nath Razdan, AOR
Mr. Aditya Vaibhav Singh, Adv.
Mr. Ajay Sharma, Adv.
Ms. Maitreyee Jagat Joshi, Adv.
Ms. Akanksha Tomar, Adv.
Mr. Argha Roy, Adv.Mr. Sanjay R Hegde, Sr. Adv.
Ms. Madiya Mushtaq, Adv.
Mr. Shahrukh Ali, Adv.
Mr. Ankit Tiwari, Adv.
Mr. Pranjal Kishore, AORMr. D.L. Chidananda, Adv.
Mr. Ishan Raj Chaudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Diary No. 26790/2024

1. The writ petition is dismissed in terms of the signed order.
2. Pending application(s), if any, stand(s) disposed of.

Diary No(s). 25378/2024 in CrL.A. No.454/2006

1. IA No. 127899/2024 is disposed of.
2. Liberty is granted to the petitioner(s) to implead State of Madhya Pradesh as well as the daughter of the deceased as party respondent. Amendment be carried out forthwith.
3. Taking into consideration the fact that the petitioner is incarcerated in jail, although there is inordinate delay in filing this petition, we are inclined to condone the delay. Ordered accordingly.
4. Issue notice, returnable on 16.10.2024.
5. Mr. Pashupati Nath Razdan and Mr. Pranjal Kishore, learned counsel, appear and accept notice for the State of Madhya Pradesh and the daughter of the deceased respectively.
6. Mr. D.L. Chidananda, learned counsel, appears and accepts notice for the respondent/State of Karnataka.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)